

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1905 of 2020**

Mangoli Mejhain & another ... **Petitioners**

-Versus-

Jharkhand Mineral Area Development Authority & Others ... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Ms. Madhulika Dasgupta, Advocate

For the Respondents : Mr. Santosh Kumar Jha, A.C. to Mr. M.P. Sinha, Advocate

02/09.07.2020. Heard Ms. Madhulika Dasgupta, learned counsel for the petitioners and Mr. Santosh Kumar Jha, learned counsel for the respondent-JMADA.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-JMADA is directed to file counter affidavit within a period of four weeks.

Learned counsel for the petitioner is directed to remove the defects, as pointed out by the office, within the aforesaid period.

Post this matter on 03.09.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/